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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE.**

**Misc.Application No.19/2024 (WZ) in
Original Application No.205/2024 (WZ)**

Nagri Hakka Sangharsh Samiti & Ors. ... Applicants

v/s

Mira Bhayander Municipal Corporation & Ors. ... Respondents

**Affidavit on behalf of Respondent No.2-Maharashtra Pollution
Control Board(MPCB)**

I, Kiran Hasabnis, Aged Adult, the Regional Officer of the Respondent No. 1 abovenamed, having my office at 5th Floor, Office Complex Building, Near Mulund Checknaka, Wagle Estate, Thane-400604, do hereby state on solemn affirmation as under:

1. I say and submit that I am filing this Affidavit in compliance of the Order dated 26/3/2025 passed by this Hon'ble NGT.
2. I say and submit that the present Application has been filed by the Applicants alleging that Mira Bhayander Municipal Corporation (MBMC) i.e. Respondent No.1 has failed to ensure that that solid waste is processed and treated as Solid Waste Management Rules, 2016 at Survey No.25 and 65 at Uttan and Pali Village in Mira Bhayander.



3. I say and submit that the Respondent No.2-MPCB has granted an Authorization dated 10/2/2025 to Respondent No.1-MBMC to set up and operate Bio composting capacity 350TPD and Refuse Derived Fuel capacity 150 TPD at Survey No.25 and 65 at Uttan & Pali Village, Mira Bhayander, subject to certain terms and conditions, which is valid upto 31/12/2029. A copy of the Authorization dated 10/2/2025 is attached as an **Annexure-'I'**.
4. I say and submit that Respondent No.2-MPCB has received complaints regarding fire incidence occurred on 30/3/2024. In order to investigate the complaints, the Officials of the Respondent No.2-MPCB at Thane visited the aforesaid site on 1/4/2024 and observed various non-compliances. On the basis of non-compliances, Respondent No.2-MPCB has issued Directions to Respondent No.1-MBMC vide letter dated 17/5/2024 and directed them to ensure that the fire / burning of MSW does not occur so that nuisance is not created in the surrounding areas. A copy of the Direction dated 17/5/2024 is attached as an **Annexure-'II'**.
5. I say and submit that in response to the Directions dated 17/5/2024, the Respondent No.1-MBMC has submitted its reply dated 17/3/2025 and informed that they have taken necessary steps to comply with the directions. A copy of the reply of MBMC dated 17/3/2025 is attached as an **Annexure-'III'**.



6. I say and submit that in order to verify the compliance of the directions, the Respondent No.2-MPCB has extended an opportunity of personal hearing to Respondent No.1-MBMC on 4/4/2025 and accordingly, issued Interim Directions vide letter dated 7/4/2025 and directed the Respondent No.1-MBMC to provide sufficient manpower & mitigation measures to avoid fire incidence in future, to finalize tender for processing of remaining legacy waste, to submit and implement EMP & DMP, to comply with the conditions of Authorization etc. A copy of the Interim Directions dated 7/4/2025 is attached as an **Annexure-‘IV’**.

7. I say and submit that in order to verify the present status, the Officials of the Respondent No.2-MPCB at Thane visited the site in question on 2/6/2025 and observed that the burning of waste was stopped. Preparation of EMP is under progress. ETP provided for leachates generated from MSW site. Respondent No.1-MBMC has deposited Bank Guarantee of Rs. 10.00 Lakhs to MPCB. A copy of the visit report date 2/6/2025 is attached as an **Annexure-‘V’**.

Solemnly affirmed on this 06 day of June, 2025 at Thane

For and on behalf of Maharashtra
Pollution Control Board,


(Kiran Hasabnis)
Regional Officer-Thane

**BEFORE ME
NOTARY**

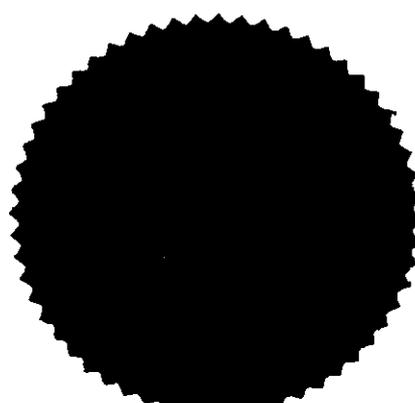
Date: 06.06.25

SUJATA V. JOSHI
ADVOCATE & NOTARY
101/102, Vishal Bldg., Station Road,
Kalwa (W), Thane-400 605.

NOTED & REGISTERED
Sr. No. *1811/2025*



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel:
Fax:
Website: <http://mpcb.gov.in>
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW_AUTH/MS-HQ/MSW_AUTH/2502000001

Dated:10/02/2025

FORM -II

[See - Rule 16 (1)]



To,
 The Municipal Commissioner,
 Mira Bhaindar Municipal Corporation

Subject: Authorization under Solid Waste Management Rules, 2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW_AUTH-0000000824 Dated 19/09/2022

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, Mira Bhaindar Municipal Corporation having administrative office at Indira Gandhi Bhavan, Chatrapati Shivaji Maharaj Road, Bhaindar (E), Mira Bhaindar, Thane to set up and operate Bio-composting (350 MT/Day) and Refuse Derived Fuel (150 MT/Day) plant at Survey No. 65, 25, Uttan & Pali on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate Bio-composting (350 MT/Day) and Refuse Derived Fuel (150 MT/Day)
2. The Solid Waste Management authorization is valid for the period up to **31-12-2029**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation/Council shall strictly follow the EIA Notification, 2006.
8. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.

9. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation/Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its thirteenth meeting held on 2/1/2025.

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1. The District Collector, Thane - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy To:

1. Regional Officer, MPCB, Thane / Sub Regional Officer, MPCB, Thane II For necessary action and follow up.
2. Master File.



ANNEXURE -I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner/Chief Officer, MCGM as mention below.

- 1 500 MT/Day of Solid Waste generated shall be processed and disposed as below:

Sr.No.	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1	Saurashtra Enviro Projects Pvt. Ltd.	Survey No. 65, 25, Uttan & Pali	500.00 MT/ Day	1. Bio-composting (350 MT/Day) and Refuse Derived Fuel (150 MT/Day)

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation/Council shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

15. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
16. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
17. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
18. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
19. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
20. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
21. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
22. This is issued with the approval of Consent Committee of the Board in its thirteenth meeting held on 02/01/2025.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagale Estate, Thane-400 604.

No. MPCB/ROT/240517010

Date: 17/05/2024

To
The Municipal Commissioner,
Mira Bhayander Municipal Corporation,
Chhatrapati Shivaji Maharaj Marg,
Bhaynder (W), Dist-Thane.

Sub : Directions u/s 33A of Water (Prevention & Control of Pollution) Act 1974 & 31A of the Air (Prevention & Control Of Pollution) Act, 1981 read with Solid Waste Management, Rules 2016.

- Ref :
1. Show Cause Notices issued by this office vide letter dated 23.02.2022 and 24.2.2023.
 2. Fire incidence occurred on 30.3.2024, complaint from Eric Mendonca Dongri Village, Bhayandar West, Mira Bhayandar, Dist. Thane vide email dtd. 31/03/2024 & news publish in Lok mat Newspaper dtd.31.03.2024.
 3. Joint visit of MPCB and MBMC officials on 1.4.2024.
 4. Proposal submitted by SRO Thane-II vide legal action No. 180222004.
 5. Complaint received from Shri Harshad Dhage, Forfutureindia Organization regarding discharge of biogas plant effluent on the land without treatment on dated 09.05.2024 and reminder on 17.05.2024.

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WHEREAS, the Maharashtra Pollution Control Board has granted authorization under Solid Waste Management Rules, 2016 to set up and operate integrated waste processing plant (Bio-mining) at Uttan and Pali village by imposing certain terms and conditions.

WHEREAS, the Board is receiving complaints regarding fire incidences frequently occurred at Mira Bhayander Municipal Corporation's (MBMC) MSW site at Uttan and Pali village Thane, therefore, the Board has issued show cause notices to your corporation vide ref. no.1 and also extended personal hearing on 29.04.2022, however, MBMC has failed to submit reply to the show cause notices and also not remain present for the personal hearing and also failed to submit the Bank Guarantee of Rs.10 Lakhs till the date.

AND WHEREAS, the Board has received complaints about the fire incidence occurred on 30.03.2024. The Officials of the Board at Thane and the Officials of MBMC carried out the investigation on 01.04.2024 and observed various non-compliances.

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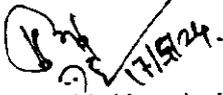
: 2 :

AND WHEREAS, the Ambient Air Quality Monitoring (AAQM) was carried out at MSW site on 01.04.2024 and it was observed that the results of AAQM are exceeding the prescribed standards of ambient air quality index.

NOW THEREFORE, in view of the aforesaid non-compliances, you are hereby directed to comply with the following directions :

- 1) You shall ensure proper mitigation measures to avoid fire incidences in future.
- 2) You shall prepare and implement Environment Management Plan and Disaster Management plan.
- 3) You shall comply with the conditions of authorization and provisions of Solid Waste Management, Rules 2016.
- 4) You shall ensure that the fire / burning of MSW does not occur so that nuisance is not created in the surrounding areas.
- 5) You shall ensure that the ambient air quality is maintained at and around the MSW site.
- 6) You shall provide collection and treatment arrangement for the effluent generated from biogas/ Bio- methanation/ power generation plant and stop discharge of untreated effluent on land.
- 7) You shall submit bank guarantee of Rs. 10 Lakh as per previous authorization conditions along with applicable 12% interest as per Board circular dtd. 29.02.2024.

You are hereby directed to comply with above directions scrupulously and submit reply to these direction within a period of 15-days from the date of receipt of these directions, failing which, appropriate directions will be issued, which please note.


(Kiran N. Hasabnis)
Regional Officer, Thane

Copy submitted to :

- 1) The Member Secretary, MPCB, Mumbai – for information.
- 2) Assistant Secretary (Technical), MPCB, Mumbai – for information.

Copy to :-

Sub-Regional Officer, MPCB, Thane-II- He is directed to serve the copy of the said directions to concerned Local Body.



मिरा भाईंदर महानगरपालिका

MIRA-BHANDAR MUNICIPAL CORPORATION

कार्यालय : स्व. इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प.), ता. जि. ठाणे - ४०१ १०१.

दूरध्वनी: 022-28192828 / 28193028 / 28181183 / 28181353 / 28145985

ईमेल: mbmcho@gmail.com वेबसाईट: www.mbmco.gov.in

मुख्य कार्यालय

जा. क्र. मिभा / मनपा / छप्रवि / २०२४-२५

दिनांक: १०/०३/२०२४

प्रति,
मा. प्रादेशिक अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
वागळे इस्टेट, ठाणे.

विषय :- Direction u/s ३३A of water (Prevention & Control of Pollution) Act १९४७ & ३३A of the Air (Prevention & Control of Pollution) Act, १९८१ read with Solid Waste Management, Rules २०१६ च्या अंमलबजावणी बाबत महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे पत्र.

संदर्भ :- आपलेकडील दि. १२/०३/२०२५ रोजीचा ई- मेल.

महोदय,

उपरोक्त संदर्भिय विषयान्वये उत्तन येथील घनकचरा प्रक्रिया प्रकल्प ठिकाणी दि.३०/०३/२०२४ रोजी झालेल्या आगीच्या दुर्घटनेबाबत महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे पत्र प्राप्त झाले आहे.

सदर पत्राच्या अनुषंगाने खालीलप्रमाणे मसुद्यानुसार माहिती मा. प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, ठाणे यांना कळविण्यास मंजुरी असावी.

अ.क्र.	प्रश्न	उत्तर
1.	You shall ensure proper Mitigation measures to avoid fire incidences in future.	मिरा-भाईंदर महानगरपालिका क्षेत्रातील भाईंदर (प.) उत्तन येथील घनकचरा प्रकल्प ठिकाणी जमा असलेल्या घनकचऱ्यास आग लागण्याच्या दुर्घटना घडू नये याकरीता आग प्रतिबंधात्मक उपाययोजना करण्यात आलेली आहे. १. आगीचा प्रारंभ उद्भवू नये याकरीता अग्निशमन विभागामार्फत घनकचरा प्रक्रिया प्रकल्प ठिकाणी २४x७ आग विझविण्याच्या ८ गाड्या प्रत्येकी ३

अ.क्र.	प्रश्न	उत्तर
		<p>नेमणूक करण्यात आलेली आहे.</p> <p>२. घनकचऱ्या मधुन निर्माण होणाऱ्या मिथेन वायु वर नियंत्रण करणेकरीता मिथेन कमी करणारे मिश्रण पाण्यामध्ये मिसळवुन त्याची नियमितपणे फवारणी करण्यात येत आहे.</p> <p>३. तसेच महाराष्ट्र सुरक्षा बल यांच्या कर्मचाऱ्यांची 3 पाळ्यांमध्ये नेमणूक करण्यात आलेली आहे.</p>
2.	you shall prepare and implement environment Management plan and Disaster Management Plan.	महानगरपालिकेमार्फत environment Management plan and Disaster Management Plan बनविण्यात आलेले आहेत.
3.	You shall Comply with the conditions of authorization and provisions of solid waste management rules, 2016.	<p>उत्तन येथील घनकचरा प्रकल्पास दि.१०/०२/२०२५ रोजी Authorization प्राप्त झालेली असुन त्यानुसार घनकचऱ्याची प्रक्रिया व त्याची विल्हेवाट लावण्यात येते.</p> <p>महानगरपालिका क्षेत्रात दैनंदिन ४५० ते ५०० टन घनकचरा निर्माण होत असुन दैनंदिन निर्माण होणारा १००% घनकचऱ्याचे बंदिस्त वाहनांद्वारे त्याच दिवशी संकलन केले जाते.</p> <p>घनकचऱ्याचे वर्गिकरण (Segregation) चे प्रमाण ७५% आहे. यापैकी उत्तन येथे अंदाजे १५० ते १७० टन सुका कचरा व अंदाजे २३० ते २५० टन ओला घनकचऱ्यावर प्रक्रिया करणेकरीता DBFOT तत्वावर प्रकल्प उभारण्यात आलेला आहे. यामध्ये ओला कचऱ्यावर विंड्रोज कम्पोस्टिंग पद्धतीने प्रक्रिया करण्यात येते व त्यापासुन कम्पोस्ट खत निर्मिती होत आहे. सुका कचऱ्याचे Shreding करुन त्यापासुन RDF तयार होते व तयार झालेल्या RDF ची विक्री मे. सौराष्ट्र इन्वायरो प्रो. प्रा. लि. यांच्यामार्फत करण्यात येते.</p> <p>उर्वरीत ओल्या घनकचऱ्यावर प्रक्रिया करणेकरीता शहरांत सात ठिकाणी १०० टन क्षमतेचे बायोगॅस प्रकल्पा उभारण्याचे कार्यादेश देण्यात आलेला आहे. सद्यस्थितीत चार ठिकाणी ५० टन क्षमतेचे बायोगॅस प्रकल्प कार्यान्वित झालेले असुन त्यामध्ये</p>

अ.क्र.	प्रश्न	उत्तर
		<p>दैनंदिन ३० ते ४० टन ओल्या कचऱ्यावर प्रक्रिया करण्यात येते. उर्वरीत तीन प्रकल्पांचे बांधकाम सुरु आहे.</p> <p>महागरपालिका क्षेत्रात महाराष्ट्र शासनाने मुलभुत सोयी सुविधा विकस या योजने अंतर्गत शासन निर्णय क्रमांक-मनपा-२०२०/प्र.क्र.१४१/न.वि.-१६ दिनांक १७ जून २०२२ शहरांत विकेंद्रीकरण पद्धतीने १०० MT ओल्या कचऱ्यापासून खत प्रकल्प (Mechanical Composting Plant) उभारण्याचे कार्यादेश देण्यात आलेले आहेत. यापैकी हाटकेश येथील २० टन क्षमतेच्या प्रकल्पाचे काम अंतीम टप्प्यात आहे.</p> <p>महागरपालिका क्षेत्रातील भाईंदर (प.) उत्तन येथील येथे कचऱ्यातून निघणारे लिचेटवर प्रक्रिया करण्याचे कामाचा कार्यादेश देण्यात आलेला आहे. त्यानुसार मौजे उत्तन येथे लिचेडवर प्रक्रिया करण्याचे काम सुरु आहे. दररोज अंदाजे २५ हजार लिटरवर प्रक्रिया केले जाते.</p> <p>महानगरपालिका क्षेत्रात घनकचऱ्यावर प्रक्रिया करुन निघणाऱ्या इर्नटची शास्त्रोक्त पध्दतीने विल्हेवाट लावणेकरीता सॅनिटरी लॅंडफिल्ड तयार करणे कामी मे. सी. डी. ट्रान्सपोर्ट यांना जा.क्र.मनपा/घप्रवि/कार्या/११/२०२२-२३ दि.०९/०३/२०२३ कार्यादेश देण्यात आलेला असुन सदरचे काम अंतीम टप्प्यात आहे.</p> <p>महानगरपालिका क्षेत्रातील भाईंदर (प.) उत्तन येथील घनकचरा प्रक्रिया प्रकल्प ठिकाणी घनकचऱ्यावर Plasma Technology व्दारे ८ टन घनकचऱ्यावर प्रक्रिया करणे कामी कार्यादेश देण्यात आलेला असून सदरचे काम अंतीम टप्प्यात आहे.</p> <p>उत्तन येथील घनकचरा प्रकल्प ठिकाणी ९,०९,६३०.२ MT शिल्लक असलेल्या घनकचऱ्यावर (Legacy Waste) (Bio-Mining) पध्दतीने विल्हेवाट लावणेकामी कार्यादेश देण्यात आलेला आहे. त्यानुसार</p>

अ.क्र.	प्रश्न	उत्तर
		<p>२२३५८.६० MT घनकचऱ्यावर प्रक्रिया करण्यात आलेली असून ठेकेदारामार्फत सदरचे काम वेळेत पूर्ण करण्यात आलेले नसल्याने सदरचा कार्यादेश रद्द करण्यात आलेला आहे.</p> <p>मिरा-भाईंदर महानगरपालिका क्षेत्रात उत्तन येथील घनकचरा प्रकल्प ठिकाणी ९,०९,६३०.२ MT शिल्लक असलेल्या घनकचऱ्यावर (LEGACY WASTE) (BIO-MINING) पध्दतीने विल्हेवाट लावणे कामाची निविदा प्रसिध्द करण्यात आलेली असून सदरची निविदा अंतिम टप्प्यात आहे.</p> <p>याप्रमाणे घनकचरा व्यवस्थापन नियम, २०१६ मधील तरतुदीनुसार महानगरपालिकेतर्फे घनकचऱ्यावर प्रक्रिया करण्यात येत आहे.</p>
4.	you shall ensure that the fire / burning of the MSW does not occur so that nuisance is not created in the surrounding areas.	<p>मिरा-भाईंदर महानगरपालिका क्षेत्रातील भाईंदर (प.) उत्तन येथील घनकचरा प्रकल्प ठिकाणी जमा असलेल्या घनकचऱ्यास आग लागण्याच्या दुर्घटना घडू नये याकरीता आग प्रतिबंधात्मक उपाययोजना करण्यात आलेली आहे.</p> <p>१. आगीचा प्रार्दुभाव उद्भवू नये याकरीता अग्निशमन विभागामार्फत घनकचरा प्रक्रिया प्रकल्प ठिकाणी २४x७ आग विझविण्याच्या ८ गाड्या प्रत्येकी ३ पाळ्यांमध्ये अग्निशमन दलाच्या कर्मचाऱ्यांची नेमणूक करण्यात आलेली आहे.</p> <p>२. घनकचऱ्या मधुन निर्माण होणाऱ्या मिथेन वायु वर नियंत्रण करणेकरीता मिथेन कमी करणाऱ्या मिश्रण पाण्यामध्ये मिसळवून त्याची नियमितपणे फवारणी करण्यात येत आहे.</p> <p>३. तसेच महाराष्ट्र सुरक्षा बल यांच्या कर्मचाऱ्यांची ३ पाळ्यांमध्ये नेमणूक करण्यात आलेली आहे.</p>
5.	You shall insure that the ambient air quality is maintained at and around the MSW site.	<p>उत्तन येथील घनकचरा प्रक्रिया प्रकल्प ठिकाणी हवेची गुणवत्ता राखण्यासाठी महानगरपालिकेतर्फे दोन मिस्ट कॅनन मशीन बसविण्यात आलेल्या आहेत. त्याद्वारे घनकचऱ्यावर मिस्ट स्प्रे करण्यात येतो.</p>

अ.क्र.	प्रश्न	उत्तर
6.	You shall provide collection and treatment arrangement for the effluent generated from Biogas/ Bio-Mechanization/ Power Generation Plant and stop discharge of untreated effluent on land.	बायोगॅस प्रकल्पामध्ये ओल्या कचऱ्यावर प्रक्रिया करून निघणाऱ्या Effluent वर प्रक्रिया करणेकरीता Effluent Treatment Plant (ETP) आहे. सदर Effluent Treatment Plant (ETP) मध्ये बायोगॅस प्रकल्पातुन निघणाऱ्या Effluent वर प्रक्रिया केली जाते व प्रक्रिया केलेले पाणी बाहेर सोडले जाते.
7.	You shall submit bank guarantee of Rs. 10 Lakh as per previous authorization conditions along with applicable 12% interest as per Board circular dtd.29.02.2024.	उत्तन येथील घनकचरा प्रक्रिया प्रकल्पाबाबची रु.१०,००,०००/- बँक गॅरंटीची रक्कम लेखाविभागाकडुन नजरचुकीने खाते क्र.१०५५९६८२६२९, स्टेट बँक ऑफ इंडीया, नौपाडा-ठाणे शाखा येथे जमा करण्यात आलेली आहे.

अशा रितीने मिरा भाईंदर महानगरपालिकेद्वारे घनकचरा अधिनियम २०१६ व MPCB Authorization नुसार शहरात निर्माण होणाऱ्या घनकचऱ्यावर शास्त्रोक्त पद्धतीने प्रक्रिया करण्यात येते व त्याची विल्हेवाट लावण्यात येते.

(डॉ. सचिन झागर)
उप-आयुक्त
मिरा भाईंदर महानगरपालिका

प्रत माहितीस्तव :

मा. आयुक्त महोदय, मिरा भाईंदर महानगरपालिका

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/ID/ 250407002

Date: 07/04/2025

To,
**The Deputy Municipal Commissioner
 (MSW Section),**
 Mira Bhandar Municipal Corporation,
 Chatrapati Shivaji Maharaj Marg,
 Bhyandar West, Dist. Thane.



Your Service is Our Duty

Sub: - Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: - 1) Direction issued dtd. 17/05/2024
 2) Your reply received to this office on 04/04/2025.
 3) Action proposal vide MPCB-LEGAL_ACTIONS- 180222004.
 4) Personal hearing extended on 04/04/2025.

This is with reference to the direction issued by MPC Board vide above referred letter at Sr. No.1 & personal hearing held before the undersigned on 04/04/2025. During the course of personal hearing your reply was taken on record. You have informed about the steps being taken to comply various non-compliances mentioned in the direction issued and has also assured to take suitable action in time bound manner.

Accordingly, following interim directions are hereby issued for immediate compliance:

- 1) You shall provide sufficient manpower & mitigation measures to avoid fire incidence in future within 30 days.
- 2) You shall finalize tender for processing of remaining legacy waste within 30 days.
- 3) You shall submit & implement EMP & DMP within 60 days.
- 4) You shall comply conditions of authorization granted under SWMP Rule, 2016, so as to achieve standards.
- 5) You shall maintain ambient air quality around MSW site as per the National Ambient Air Quality standard.
- 6) You shall operate & maintain Effluent treatment plant for leachate generation from Uttan MSW site so as to achieve prescribed standards.
- 7) You shall provide proper collection & treatment arrangement for the effluent generation from Bio gas plant/ Bio methanation plant.
- 8) You shall submit Bank Guarantee of Rs. 10.0 Lakh towards compliance of these direction within 15-days. Non submission of B.G. in specified time shall attract 12% interest as per Board's circular dtd. 29.02.2024

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to issue appropriate final directions to close down your industry, disconnection of Electricity / Water supply, which please be noted.

(Kiran N. Hasabnis)
 Regional Officer, Thane

Copy submitted to:-

Assistant Secretary (Tech.), M. P. C. Board, Mumbai.

Copy to:-

Sub-Regional Officer, M. P. C. Board, Thane II- You are directed to serve the copy and



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000047700

Industry Name : M/s. Mira Bhandar Municipal Corporation

Address : Chatrapati Shivaji Maharaj Road, Bhandar (W), Tal, Tal. Thane, Dist. Thane

Pincode : 401111

Category : Local Bodies(STP/MSW)

Email : jnnurm.mbmc@gmail.com

Phone : 9619701270

Visit Scheduled On : 02/06/2025

Last date of visit : 02/06/2025

Visited by : Mrs. Smita Vanave(FO-Thane II)



Visited On

Visited Industry on :02/06/2025

Email Address of Unit :jnnurm.mbmc@gmail.com

Telephone Number of Unit :9619701270

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : -

Planning Authority : MBMC

Visit For

Visit For : Surprise

Applied For : Other

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
MSW	1041630.20	MT	0	--NA--	No : (132000 + (old) 909630.20 =1041630.20)

Waste Water Management

Source of water :
1) Surface
Surface Detail : -
Authority Permission : MBMC

2) Surface
Surface Detail : -
Authority Permission : MBMC

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	5		2	0
	Actual	5		2	0

Treatment System

Industrial		Domestic	
Primary :			
Secondary :			
Tertiary :			
Advanced :			

Industrial Purpose

a) Ind. Effluent Generation (in CMD): 5

ETP Capacity : 0						
b) Segregation : No						
c) Disposal : Partially Recycle / Partially Gardening						
Recycle in CMD : 0						
Gardening in CMD : 0						
Land available in acres : 0						
Domestic Purpose						
a) Generation (in CMD) : 2				STP Capacity : 0		
b) Disposal : Partially Recycle / Partially Gardening						
Recycle in CMD : 0						
Gardening in CMD : 0						
Land available in acres : 0						
JVS sample collection (Water)						
JVS sample collected for Water : No						
Detail : NA						
Previous JVS Records (Water)						
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-150524074	BR-0069439	Water	JVS	Payment Pending	YES Link : Download
2	MPCB-JVS-150524074	BR-0069440	Water	JVS	Payment Pending	YES Link : Download
3	MPCB-JVS-150524074	BR-0069441	Water	JVS	Payment Pending	YES Link : Download
4	MPCB-JVS-150524074	BR-0069442	Water	JVS	Payment Pending	YES Link : Download
5	MPCB-JVS-150524074	BR-0069443	Water	JVS	Payment Pending	YES Link : Download
Air Pollution Aspect						
1) Details of emission : No						

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
JVS sample collection (Air)							
JVS sample collected for Air : No						Detail : NA	
Previous JVS Records (AIR)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
1	MPCB-JVS-150524074	BR-0068168	Air	Ambient	Payment Pending	YES Link : Download	
2	MPCB-JVS-150223033	BR-0017966	Air	Ambient	Payment Pending	YES Link : Download	
Hazardous Waste Generation							
Difference in exiting waste generation : No							
Non Hazardous Waste Generation							
Difference in exiting waste generation : No							
Any specific Conditions							
					Condition	Compliance	
Consent							
Directions							
Environment Clearance							
Any NGT / Court order							
Bank Guarantee							
BG Imposed :							
Remark							
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)			
Record not found.							
Penal Charges							
Penal Charges : No							

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : NA

Green Coverage

Green Coverage : No

Detail : NA

Any Specific Observation

Any Specific Observation : The visit is in connection with NGT order no.205/2024 Present status of Uttan dumping ground 1) Total quantity of legacy waste at site is 1041630.2 MT, Tendering process for processing of legacy waste is under progress 2) MBMC has appointed a third party namely Saurashtra for RDF processing capacity (150 MT/D and bio composting 350 MT/Day.during visit found in operation 3) Daily quantity is disposed on dumping ground is approximately 50 MT/d as reported by MBMC representative. 4) Fire on the dumping ground is not observed. 5) on site 5 fire bridge vehicle and 24 works 6) MBMC has installed 4 biogas plants in the Mira Bhayandar area. 7) it is instructed to prepare and submit 8) It is instructed to prepare and submit an Environmental Management plan and disaster management plan. 8) BG of 10 lakhs deposited in an MPCB account.. 9) MBMC has provided Etp to treat leachate 10) Board has granted Authorization on 10/02/2025 for RDF and bio composting which is valid upto 31.12.2029

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-210122011 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Show Cause Notice Outward No: MPCB/SCN/2201250022 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 25/01/2022
2	MPCB-LEGAL_ACTIONS-210122011 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Proposed Direction Outward No: MPCB/PD/2202230001 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 23/02/2022
3	MPCB-LEGAL_ACTIONS-180222004 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Show Cause Notice Outward No: MPCB/SCN/2202230005 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 23/02/2022
4	MPCB-LEGAL_ACTIONS-180222004 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Show Cause Notice Outward No: MPCB/ROT/SCN/80 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 24/02/2023
5	MPCB-LEGAL_ACTIONS-180222004 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Proposed Direction Outward No: MPCB/PD/2405170010 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 17/05/2024
6	MPCB-LEGAL_ACTIONS-180222004 Initiated By: Mrs. Aruna Rokade(FO-Thane II)	Interim Direction Outward No: MPCB/ID/2504070002 Issued By: Shri. Kiran N. Hasabnis(RO-Thane) Issued On: 07/04/2025

Whether unit complied

Whether unit complied : No